

## FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
FOR THE ATTENTION OF THE CREDITORS OF AGARWAL REALITY DEVELOPERS PRIVATE LIMITED

### RELEVANT PARTICULARS

1. Name of corporate debtor	AGARWAL REALITY DEVELOPERS PRIVATE LIMITED
2. Date of incorporation of corporate debtor	28th June 2013
3. Authority under which corporate debtor is incorporated / registered	ROC-Hyderabad
4. Corporate Identity No. of corporate debtor	U70102TG2013PTC088647
5. Address of the registered office and principal office (if any) of corporate debtor	H.No. 3-6-687, Flat No. 303, Street No. 11, Himayat Nagar, HYDERABAD-500029, TG
6. Insolvency commencement date in respect of corporate debtor	08.07.2024 (Orders received on 10.07.2024)
7. Estimated date of closure of insolvency resolution process	04.01.2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr Golla Ramakantha Rao IBBI/IPA-003/IP-N-00310/2020-2021/13364
9. Address and e-mail of the interim resolution professional, as registered with the Board	Flat No. 1106, Block-4, SMR Vinay Fountainhead Calvary Temple Road, Hydernagar, Hyderabad-500049 gollarama@yahoo.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Plot No. 1, SLV Bhavan, D.No. 1-2-597/1/4&5 Barabagh Colony, Lower Tank Bund, Hyderabad-500 029 cirp.agarwalreality@gmail.com
11. Last date for submission of claims	22.07.2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable. Will be notified in due course, if need be.
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. a) Relevant Forms and b) Details of authorized representatives are available at:	a) Web Link: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Hyderabad, has ordered the commencement of a Corporate Insolvency Resolution Process of Agarwal Reality Developers Private Limited on 08.07.2024.

The creditors of Agarwal Reality Developers Private Limited are hereby called upon to submit their claims with proof on or before 22.07.2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**

Date: 11.07.2024  
Place: Hyderabad

Sd/- Golla Ramakantha Rao  
Interim Resolution Professional  
IBBI/IPA-003/IP-N-00310/2020-21/13364

Business Line  
dt 11.07.2024  
Telangana



*[Handwritten Signature]*